

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.35 (ND) 2016  
RT No.15/2016**

Smt.Harjeet Kaur.

....Petitioner.

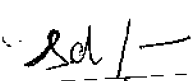
Versus.

M/s Shree Maya Pulp & Papers Pvt. Ltd & Anr.

....Respondents.

Present: Mr.Taranjit Singh, the authorised representative of petitioner, in person.  
Mr.Manish Jain, Advocate with Mr.Mayur Kanwar, Advocate for respondents No.1 to 3.

No application for placing on record succession certificate, as per the observations made in the order dated 06.03.2017, has been filed. Mr. Jaikush Hoon, Advocate for petitioner is not present. The matter is adjourned to 27.04.2017 for arguments. The application, if any, may be filed within two weeks with a copy advance to the counsel opposite,

  
(Justice R.P.Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical).

March 30, 2017.  
Ashwani

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